

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-65/14(1)/ND/2018

In the matter of :

DLF Brands Ltd

....PETITIONER

SECTION

Under Section 14 (1)

Order delivered on 14.6.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /applicant :-

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Re-notified to 19.7.2018

— Sd/ —

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

— Sd/ —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit

14.6.2018